

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 70/chd/2017

Jai Deep Ghai & Anr.

...Petitioners


Versus.


Gulshan Rai Satija & Anr.

...Respondents

Present: Ms. Monika Jalota, Advocate for petitioners.
None for respondents.

Notice of motion to the respondents on the main petition and the application for stay for 16.03.2017. The petitioners are directed to send the notices along with copy of the petition and stay application by Speed Post and file affidavit stating compliance along with the copy of acknowledgement dues in token of the despatch of the notices at least two days before the date fixed. The resolutions, if any, passed by the respondent-company in the meeting already fixed, shall be subject to the merits of the stay application.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member(Technical)

February 23, 2017

 arora